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(ii) Review by Government on the working of the Company.

Papers laid

[Placed in Library. See No. LT-144/67 for (i) and (ii).]

THE POST OFFICE SAVINGS BANKS (THIRD AMENDMENT) RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table a copy of the Ministry of Finance (Communications Division) Notification G.S.R. No. 1869, dated the 3rd December, 1966, publishing the Post Office Savings Banks (Third Amendment) Rules, 1966, under subsection (3) of section 15 of the Government Savings Banks Act, 1873.

[Placed in Library. See No. LT-148/67],

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS

SHRI K. C. PANT; Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance): —

- (i) Notification S.O. No. 3907, dated the 15th December, 1966, under subsection (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (ii) Notification S.O. No. 3908, dated the 15th December, 1966, under subsection (7) of section 3 of the Emergency Risks (Factories) Insurance Act. 1962.

[Placed in Library. See No. LT-88/67 for (i) and (ii).]

MINISTRY OF FINANCE (DEPARTMENT OF EXPENDITURE) NOTIFICATIONS

SHRI K. C. PANT; Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry

of Finance (Department of Expenditure) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:

on the Table

- (i) Notification G.S.R. No. 41, dated the 31st December, 1966, publishing the National Savings Certificates (First Issue) (First Amendment) Rules, 1966.
- (ii) Notification G.S.R. No. 42, dated the 2nd January, 1967 publishing the Post Office Savings Certificates (Second Amendment) Rules, 1966.

[Placed in Library. See No. LT-149/67 for (i) and (ii)]..

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS

SHRI K. C. PANT; Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

- (i) Twenty-five Notifications, under section 159 of the Customs Act, 1962.
- (ii) Twenty-four Notifications, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See Nos. LT-40 to 90/67 for (i) and (ii)].

- (iii) Three Notifications, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-152/67].
- (iv) Two Notifications, under subsection(4) of section 280ZE of the Income Tax Act, 1961.
- (v) One Notification, under sect-tion 296 of the Income-Tax Act, 1961.

[Placed in Library. See No. LT-147/67 for (*v) and (v).l.